

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ESROBOTICS PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	ESROBOTICS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	17/05/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Pune
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999PN2021PTC201083
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE PERSON	Fl. No AB701 Tiara SNo 13, Hissa No 1/10 Pashan, N.I.A., Pune-411045
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30/03/2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: CS Mandar Wagh Address registered with IBB: Flat no. C-1302, Grandstand Trinity, Service Road from Vedbhavan to Warje, Pune Bangalore Highway, Near Chandani Chowk, Pune 411038 Address for communication: C/o. Anand Chaitanya Corporate Legal Advisors LLP, 603, 5th Floor, Venture Building, Above McDonald's Paud Road, Bhusari Colony, Pune 411 038 Mob: 9822844488 Email Id: vl.esrobotics@rediffmail.com Registration No: IBBI/IPA-002/IP-N00450/2017-18/11276
8	LAST DATE FOR SUBMISSION OF CLAIMS	29/04/2026

Notice is hereby given that the **ESROBOTICS PRIVATE LIMITED** has commenced voluntary liquidation on 30/03/2026.

The stakeholders of **ESROBOTICS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 29/04/2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 03 / 04 / 2026

CS Mandar Wagh

Place: Pune

Liquidator

Registration No.-IBBI/IPA-002/IP-N00450/2017-18/11276

AA2/11276/02/311226/204052

AFA Valid upto 31/12/2026

CORRIGENDUM

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PL1459
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

CORRIGENDUM TO AUCTION NOTICE

"It is hereby to inform to the general public that the Auction Notice published on 21.03.2026 in this newspaper, pertaining to the following Borrowers:- In SI No.10 MR. JARIPATAKE GANESH MARUTI (BORROWER)
LAN:- 646427745, 647519892

For the above mentioned Borrower Auction date is wrongly published as 24.03.2026
The correct date of Auction date is 24.04.2026

All other terms and conditions of the said Auction Notice remain unchanged. The public is requested to take note of the Correct auction date.

Date:- 03.04.2026 Authorised Officer
Place: PUNE Edelweiss Asset Reconstruction Company Limited



CFM ASSET RECONSTRUCTION PRIVATE LIMITED

REGISTERED OFFICE: Block no. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad-380051 Gujarat. CORPORATE OFFICE: 1st floor, Wakefield House, Spurt Road, Ballard Estate, Mumbai 400001.
CONTACT: 022-47831226, 8879890250, 8976869747
EMAIL: trupti.kasture@cfmcar.in dharya.somani@cfmcar.in



APPENDIX-IV A

[Under Rule 8 (6) R/w 9(1) of Security Interest (Enforcement) Rules 2002]
E-auction Sale Notice for the sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 9(1) of the Security Interest Enforcement Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable assets (Secured Asset) mortgaged/charged to CFM Asset Reconstruction Private Limited (the Secured Creditor), the physical possession of which has been taken by the Authorised Officer of the CFM Asset Reconstruction Private Limited secured creditor on 04-02-2022, will be sold on "As is where is basis", "As is what is basis", and "Whatever there is basis", and "No recourse basis" on 28-04-2026 to recover the total outstanding dues of Rs.33,82,79,265.89/- (Rupees Thirty-Three Crore Eighty-Two Lakh Seventy-Nine Thousand Two Hundred Sixty-Five and Paise Eighty-Nine Only) as on 31/03/2026 and together with further interest plus costs, charges and expenses etc. thereon due from M/s. V R Art Furniture Pvt Ltd (Borrower/Mortgagor) Mr. Vaibhav Parshuram Palkar (Co-borrower/Mortgagor/ Guarantor), Mrs. Vrushali Vaibhav Palkar (Co-borrower/Mortgagor/ Guarantor)

DESCRIPTION OF SECURED ASSET: All that piece and parcel of land bearing Gd No 22/22 measuring 6233 Sq Mtrs + 11867 Sq Mtrs aggregating to 18100 sq. Mtrs. And built-up structure thereon situated at Village Raigao, Taluka Jauli, District Satara, Maharashtra.

SECURED DEBT: Rs.33,82,79,265.89/- (Rupees Thirty-Three Crore Eighty-Two Lakh Seventy-Nine Thousand Two Hundred Sixty-Five and Paise Eighty-Nine Only) as on 31/03/2026 together with further other costs & expenses thereon due and payable till the final payment.

DETAILS OF BANK ACCOUNT FOR REMITTING THE EMD
Account Holder CFMARC TRUST 2 APNA BANK
Account Number 00511100012224
Bank Union Bank of India
Branch Andhri Mumbai Branch
IFSC UBIN0800287

RESERVE PRICE (RP): Rs.3,51,00,000/- Rupees Three Crore Fifty-One Lakh Only

EMD: Rs.35,10,000/- Rupees Thirty-Five Lakhs Ten Thousand Only

INSPECTION 14-04-2026 (Two days prior intimation must be given to the authorized officer)

LAST DATE & TIME FOR BID SUBMISSION: On or before 5:00 Pm on 27-04-2026

DATE, TIME AND PLACE FOR E-AUCTION: E-Auction/Bidding through website (https://www.bankauctions.com)
Date: 28-04-2026 Time: 11:00 AM to 12:00 PM.

CONTACT: Trupti Kasture : 8976961650, Dharya Somani: 8976869747

Encumbrances if any: Not known to us

Attention of the Borrower/Mortgagor & Guarantors are invited to S.13(8) of the said Act, in respect of time available to redeem the mortgage in respect of the secured asset by payment of the total outstanding dues sent as on 31st December 2025 to the last known address.

For detailed terms & conditions of the sale, please refer to the link provided in Secured Creditors website i.e. https://www.cfmcar.in for detailed terms & conditions of e-auction sale of respective properties and other details before submitting their bids for taking part in the e-auction. Bidders may also visit the website https://www.bankauctions.com or contact service provider M/s. C1 India Bidder Limited, Bidder Support Nos.: 0124-4302020 / 21 / 22, +91 7291981124 / 1125 / 1126; email: maharashtra@c1india.com / support@bankauctions.com, Mr. Bhavik Pandya, Contact No. +91 9974887668.

Date: 03-04-2026 Sd/- Authorised Officer
Place: Satara CFM Asset Reconstruction Private Limited
(Acting as trustee for CFMARC Trust-2 Apna Bank)

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ESRBOTICS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	ESROBOTICS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	17/05/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	ROC Pune
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999PN2021PTC201083
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE PERSON	Fl. No AB701 Tia Sra No.13, Hissa No. 1/01 Pashan, N.I.A., Pune-411045
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30/03/2026
7	NAME, ADDRESS, EMAIL, ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: CS Mandar Wagh Address registered with IBBI: Flat no. C-1302, Grandstand Trinity, Service Road from Vedaahvan to Warje, Pune Bangalore Chowk, Pune Near Chandani Chowk, Pune 411038 Address for communication: C/o. Anand Chaitanya Corporate Legal Advisors LLP, 603, 5th Floor, Venture Building, Above Mt Donald's Paud Road, Bhursari Colony, Pune 411 038 Mob: 9822844488 Email id: vl.esrobotics@rediffmail.com Registration No: IBBI/PA-002/IP-NO0450/2017-18/11276
8	LAST DATE FOR SUBMISSION OF CLAIMS	29/04/2026

Notice is hereby given that the ESRBOTICS PRIVATE LIMITED has commenced voluntary liquidation on 30/03/2026.

The stakeholders of ESRBOTICS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 29/04/2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 03 / 04 / 2026 CS Mandar Wagh
Place: Pune Liquidator

Registration No.-IBBI/PA-002/IP-NO0450/2017-18/11276
AA2/11276/02/311226/204052
AFA Valid upto 31/12/2026

UJJIVAN SMALL FINANCE BANK

Registered Office: Grape Garden, No.27, 3rd 'A' Cross, 18th Main, 6th Block, Koramangala, Bengaluru-560095, Karnataka.
Regional Office: 7th Floor, Almonte IT Park, Sr.No. 8, Kharadi-Mundhwa Bypass, Village Kharadi, Pune - 411014.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from Ujjivan Small Finance Bank, by mortgaging their immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas Ujjivan Small Finance Bank being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sl. No.	Name & Address of Borrower/Co-Borrower/ Guarantor/ Mortgagor	Loan Ac. No./ Loan amount / Branch	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount due in Rs./ as on
1	1)Aamir Bhikku Khan, 2) Taran Khan, 3) Prashant Gajanan Dakhave, B/1, Balamal Chawh Shramik Nagar, Pimprigaon, Pune City, Maharashtra - 411017. 1) also at 507/2822 Maltri Chowk, Sant Tukaram Nagar Babasaheb Ambedkar, Bhavan Road Pimpri Pune, Maharashtra - 411018. 2) also at 143 Purani Saray, Dhauapur, Dholaipur, Rajasthan - 328001. 3) also at Flat No. D 223/A, Selve Overseas, Jayhari Chalk, Daund, Pune, Maharashtra - 413801. 1) also at Daund Kurkumbar Road, Shalimar Chouk Ward no 7, Daund, Pune, Maharashtra - 413801	44073101 300000005 & 44073101 500000002 & Rs.4085000/- & Rs.1901000/- 4407-PIMPRI	All the piece and parcel of the Flat No. 06 of an area of 850 Sq. Fts. Carpet Area on 1st Floor, in the building known as "Ganesh Vandana Plaza (Raiemaa Associates)" constructed upon land property bearing Survey No. 111 Hissa No. 8A/27 having its Corresponding CTS No. 7987, totally admeasuring area 00H 03R I.e. 314.20 Sq. Mtrs., lying and situated at village Rahatani (Kalewadi), Taluka: Haveli, Dis: Pune within the jurisdiction of the Sub-Registrar Haveli and within the limits of Pimpri Chinchwad Municipal Corporation. Property Bounded as East: Property of Mr. Sable, West:Government Road, North: Property of Mr. Madhukar Dixit, South: Property of Mr. Raheja & Mr. Shinde. Property Owned By Amir bhikku Khan	08.01.2026 & 31.01.2026	Rs. 80,63,711.27 as on 19.01.2026
2	1) Mahesh Naghnath Pawar, 2) Ambika Mahesh Pawar, Flat No. 11 Swagandana Apartment, Sr No 178 Gopalwadi, Daund, Pune, Maharashtra-413801 and also at D 223/A, Selve Overseas, Jayhari Chalk, Daund, Pune, Maharashtra - 413801. 1) also at Daund Kurkumbar Road, Shalimar Chouk Ward no 7, Daund, Pune, Maharashtra - 413801	4404310 300000001 & 4404310 130000027 & Rs.320000/- & 1091000/- 4404-Hadapsar	All the piece and parcel of the Flat No. 11 of an area of 625 Sq. Fts. I.e. 58.08 Sq. Mtrs. Super Built Up Area (Inclusive of Stairs, Balcony & Terrace) on Still + 2nd Floor, in the building known as "Swarna Gandha" constructed upon land property bearing Survey No. 6 Hissa no. 16 (Old Sr.no. 178), constructed on totally admeasuring area 00H 05R I.e. 500 Sq. Mtrs., lying and situated at village Gopalwadi, Taluka: Daund, Dis: Pune within the jurisdiction of the Sub-Registrar Daund and within the limits of Grampanchayat of Gopalwad. Property Bounded as East: Flat No. B-2, West: Flat No. 12, North: Staircase & Flat No. 10, South: Open Space. Property owned by Mahesh Naghnath Pawar and Ambika Mahesh Pawar.	08.01.2026 & 21.01.2026	Rs. 14,72,109.16 as on 19.01.2026

Notice is therefore given to the Borrower/Co-Borrower/Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Ujjivan Small Finance Bank shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Ujjivan Small Finance Bank against the Borrower's/Co-Borrower's/ Guarantor's/ Mortgagors of the said financial under the law. Your attention is also invited to section 13(8) of the Act in respect of time available to you to redeem the secured asset, you're further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor. Any such act shall tantamount to an offence punishable under section 29 of the Act.

Date : 02.04.2026, Place : Pune Sd/- Authorised Officer, Ujjivan Small Finance Bank

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahmtulla Sayani Road Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 026, CS: 828188898
Website: www.motilaloswal.com, Email: hfquerry@motilaloswal.com

PUBLIC NOTICE FOR E-AUCTION CUM SALE

E-Auction Sale Notice of 15 Days for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of "online e-auction" for recovery of dues and further interest, charges and costs etc. as detailed below in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002 through website motilaloswalhf.com as per the details given below:-

Date and time of E-Auction Date: 25-04-2026 11:00 Pm to 02:00 Pm (with unlimited extensions of 15 minute each)			
Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD /Last date of EMD
LAN: LXCHA00316-170040774 Branch: Chakan Borrower: Kiran Murlidhar Dixit Co-Borrower: Ketki Kiran Dixit Only	09-07-2025 For Rs: 1742723/- (Rupees Seventeen Lac Forty Two Thousand Seven Hundred Twenty Three Only)	Flat No 402, 4 Th Floor, Area Ad Measuring 819 Sq.F.T. Parvati Apt S.No 93/1/2, Khadkale Kamshet ,Dist-Pune ,Pune ,Maharashtra-410405	Reserve Price: Rs.1400000/- (Rupees Fourteen Lakh Only) EMD: Rs. 140000/- (Rupees One Lakh Forty Thousand Only) Last date of EMD Deposit:24-04-2026

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : <https://www.auctionbazaar.com/> of our e-Auction Service Provider, M/s. ARCA EMART PRIVATE LIMITED for bidding information & support, the details of the secured asset put up for e-Auction and the Bid form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to Sachin Garade 7045766297 & Deepak Keswad 9767323535 details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 69696, E-mail ID: contact@auctionbazaar.com.

Place : Maharashtra / Date : 03.04.2026 Sd/- Authorised Officer,Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

CIN : U65922KL2011PLC029231
Corporate Office : Muthoot Homefin (INDIA) Ltd. 19/E, The Ruby, SenapatiBapat Marg, Tulsip Road, Near Ruparel College, Dadar West, Mumbai - 400028.
Branch Office: Muthoot Homefin (India) Ltd. C.S.No. 1077, E Ward, Omkar Towers, Near IICI Bank, Rajaram Road, Near Mahalaxmi Road Showroom, Bagal Chowk, Kolhapur - 416001.

APPENDIX-IV-A [See proviso to Rule 8(6)]

PUBLIC NOTICE FOR PRIVATE TREATY CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Muthoot Homefin (India) Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-

Sr. No.	Borrower(s)/ Co-Borrower(s)/ Guarantor(s) / Branch Account No. / Loan	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)
1.	Dilip Appaso Kamble/ Siddharth Dilip Kamble/ 009-00900690/ Kolhapur	18-Aug-2023/ Rs.21,18,364/- Rupees Twenty One Lakh Eighteen Thousand Three Hundred Sixty Four Only.	Unit No. 01, Siddhakala Residency R.S.No. 3878, Plot No. 109B, Shivaji Nagar, At-Gadmadshingli, Kolhapur Maharashtra 416119	Rs. 12,00,000/- Rupees Twelve Lakh Only.	Rs. 1,20,000/- Rupees One Lakh Twenty Thousand Only.

1. The Auction is being held on "AS IS WHERE IS" AND "AS IS WHAT IS" basis.
2. The detailed terms and conditions of the auction sale are incorporated in the prescribed tender form, available at the above mentioned regional office.

3. Last Date of Submission of Sealed Bid/ Offer in the prescribed tender forms along with EMD payable by way of Demand Draft in Favor of 'Muthoot Homefin (India) Ltd.' along with KYC is on 21-04-2026 till 04:00 PM at Regional Office the address mentioned herein above. Tenders that are not filled up completely or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.

4. Date of Inspection of the Immovable Property is on 20-Apr-2026 between 01:00 P.M. to 03:00 P.M.

5. Date of Opening of the Bid/ Offer Auction Date for Property is 22-Apr-2026 at the above mentioned Branch Office address at 01:00 PM, by the Authorised Officer.

6. The MHIL shall not be responsible for payment of any outstanding statutory notice & Encumbrances / taxes arrears etc. if any & their Responsible to pay the sum would be that of the Successful auction purchase. The Intending bidder should make their own independent inquiries regarding the Encumbrances Title of property & also inspect & satisfy themselves.

7. The Highest bidder shall be subject to approval of MHIL Ltd. Authorised Officer shall Reserve the right to accept all any of the offer / Bid so received without assign any reason whatsoever. His decision shall be final and binding.

8. The Borrower(s)/ Guarantor(s) are hereby given 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002 to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Muthoot Homefin (India) Ltd, in full, before the date of sale, auction is liable to be set aside.

For further details, contact the Authorised Officer, at the above mentioned Office address Contact Person- Pavan Tele- 9420733573, Date : April 03, 2026, Place: Kolhapur

Sd/- Authorized Officer, Muthoot Homefin (India) Limited

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India. Ph.No: +91 22 61796400, E-mail: contact@kifshousing.com
Website: www.kifshousing.com CIN: U65922GJ2015PLC085079 RBI COR: DOR-00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Kifs Housing Finance Limited (KHFIL) under the Secritisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 2 of the Security Interest (Enforcement) Rules 2002. Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the change of KIFS for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrowers/ Guarantors & Date of NPA	Demand Notice/Date Amt.Outstanding / Branch LAN	Detail of Secured Assets:	Possession Notice Date/Type
1	Yogesh Machchhindra Yadav (Applicant) 2. Sujata Yogesh Yadav (Co-Applient) NPA : January 08, 2026	Demand Notice Date: January 21, 2026 O/s: Rs. 1998567/- Branch / LAN : Solapur/23398/LN HESOL014947	Grampanchayat Milkat No.623, Extended Part Of Gaathan Area, Ap Tawashi, Siddhewadi Road, Tal-pandharpur, Dist Solapur, Maharashtra 413304 Boundaries as Per Sale Deed: East- Land Of Tejas Yadav, West- Road, North- Land Of Kundalik Barkul, South- Land Of Ashok Yadav, East- Solapur, Maharashtra 413315 Boundaries as Per Sale Deed: East- Land Of Tejas Yadav, West- Road, North- 6ft wide Road, South- Land Of Ashok Yadav	Symbolic March 31, 2026
2	1. Samadhan Dattatray Bad (Applicant) 2. Sangita Dattatray Bad (Co-Applient) NPA : January 08, 2026	Demand Notice Date: January 21, 2026 O/s: Rs. 1621993/- Branch / LAN : Solapur/23886/LN HESOL015292	GP Milkat No.570, AP Laxminagar Bad Mala, On Achakadami Road, Tal Sangola, Dis Solapur, Maharashtra 413304 Boundaries as Per Sale Deed: East- Own Milkat, West- Sagar Bad, North- Dattatray Bad, South- Road As per Site: East- Own Milkat, West- Sagar Bad, North- House of Manshingi, South- Road	Symbolic March 31, 2026
3	1. Sanjay Hanumanth Lavar (Applicant) 2. Rajshri Sanjay Lavar (Co-Applient) NPA : January 08, 2026	Demand Notice Date: January 21, 2026 O/s: Rs. 1612464/- Branch / LAN : Solapur/20631/LN HESOL014369	Plot No.81, Got No 695/A/695 B/702 A/702 B/703B, Ujani Vasahat, Bhoni Road, West- Sagar Bad, North- House of Manshingi, South- Road	Symbolic March 31, 2026
4	1. Sangita Bapurao Gaikwad (Applicant) 2. Nikhant Bapu Gaikwad (Co-Applient) NPA : January 08, 2026	Demand Notice Date: January 21, 2026 O/s: Rs. 1244183/- Branch / LAN : Solapur/16900/LN HESOL013136	Grampanchayat House No.297, At Pohargaon, Near Grampanchayat Office, Solapur Pandharpur Maharashtra 413304 Boundaries as Per Sale Deed: East- Property Of Bhausaheb Ramkrushna Gaikwad, West- Property Of Babasaheb Machindra Gaikwad, North- Property Of Dagadu Narayan Gaikwad, South- Road As per Site: East- Property Of Bhausaheb Ramkrushna Gaikwad, West- Property Of Babasaheb Machindra Gaikwad, North- House Of Bhagwan Singh (Grandson Of Mrs Kamala kurwar), South- Road	Symbolic March 31, 2026
5	1. Yogesh Suresh Gaikwad (Applicant) 2. Sanita Suresh Gaikwad (Co-Applient) NPA : January 08, 2026	Demand Notice Date: January 21, 2026 O/s: Rs. 109557/- Branch / LAN : Solapur/16599/LN HESOL012942	Gram Panchayat Milkat No.178, Village- Pohorgaon, Solapur Pandharpur Maharashtra 413304 Boundaries as Per Sale Deed: East- Road, West- House of Dattatray Bhikaji Gaikwad, North- House of Arun Ramchand Gaikwad, South- House of Bharat Babasa Gaikwad As per Site: East- Road, West- House of Dattatray Bhikaji Gaikwad, North- Plot No. A-57, South- House of Bharat Babasa Gaikwad	Symbolic March 31, 2026

SATUTORY NOTICE TO BORROWERS/GUARANTOS
Borrower(s)/Guarantor(s) are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 8, 8 & 9 of Security Interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed. Date: 03-04-2026 / PLACE : Solapur Sd/- Authorised Officer, KIFS Housing Finance Ltd.

MAHINDRA RURAL HOUSING FINANCE LTD.

Corporate Office:- Amiti Building, Unit No. 203, 2nd Floor, B Wing, Sunder Bung, Kuria West, Mumbai Maharashtra 400 070 India.
Regional Office : Pune

POSSESSION NOTICE (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of (Mahindra Rural Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) were issued by the Authorised Officer of the company to the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The mentioned borrowers having failed to repay the amount, notice is hereby given to the below mentioned borrowers in particular that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra Rural Housing Finance Limited. For an amount as mentioned herein under with interest thereon.

Finone No.	Name of The Borrower(s) / Guarantor (s) (name Of The Branch)	Description of Secured Asset (Immovable Property)	Amount & Date of Notice	Date of Possession
XRESBR M011165 55 Fin No 1471324	Mrs. Suyama Veerkumar Shah, R/o. 210, Talwalkar Hospital, Phaltan, Pune, Maharashtra - 412102, Mr. Vinod Virkumar Shah, R/o. 201, Talwalkar Hospital, Ward No. 04, Nira, Pune, Maharashtra - 411028 & Sanjay Eknath Laddkar, R/o. Ghumat Vastli, Khandochiwadi, Human Mandir Pune, Pune City, Maharashtra - 412102.	Flat No 202, 2nd Floor, "a" Wing, Building Name "Prasanna Plaza" Admeasuring Area 575 Sq Ft Super Built Up Carpet Area 435 Sq Ft Means 53.43 Sq.Mtr, City Survey No 178, Total Area 00 Hec 85.96 R From Area 00 Hec 07.87 Ar Means 797 Sq.Mr, Grampanchayat, Mikat, No 1/368, Majje Nira Shivkhar, Tal. Purandari, Dist. Pune - 412102, East - Road, West - Star Case, South - Property of Mavir Jain & North - Flat No 201 of Prasanna Plaza.	1011967.63 28-05-2024	27-03-2026

Place : Pune Date : 03.04.2026 Sd/- Authorised Officer Mahindra Rural Housing Finance Ltd.

HINDUJA HOUSING FINANCE LIMITED
Corporate Office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600015. (Tamil Nadu) E-mail id: auction@hindujahousingfinance.com

Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 9(1))

Sale of Immovable property mortgaged to Hinduja Housing Finance Limited (HHF) Corporate Office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600015. (Tamil Nadu) and Branch Office at : Hinduja Housing Finance Limited, 3rd Floor PKP Ampire,E-Ward, Shahapuri, 5th lane, Kolhapur - 416001, Hinduja Housing Finance Limited, Plot No 7, 3rd Floor, Pandharinath, Near Sangli Civil Hospital, Sanjog Kolang, Sangli-416416,Hinduja Housing Finance Limited, Satara Diagnostic Center, Kalyani Nagar, Ajinkya Colony, Visava Naka,4th Floor, Pioneer Tower, Above Relian,Satara-415001 under the Securitization and Reconstruction of Financial Assets and Enforcement



Muthoot Homefin
Muthoot Homefin (India) Ltd.

CIN- U65922KL2011PLC029231
कॉर्पोरेट कार्यालय: मुथूट होमफिन (इंडिया) लि., 19/ई, द रुबी, सेनापती बापट मार्ग, तुलसी पाईप रोड, रुपारेल कॉलेज जवळ, दादर पश्चिम, मुंबई- 400028. शाखा कार्यालय: मुथूट होमफिन (इंडिया) लि., सी.एस.क्र. 1077, ई वॉर्ड, ऑंकारा टॉवर, आयसीआयसीआय बँक जवळ, गजानम रोड, महालक्ष्मी हौडा शोरूम जवळ, ब्रागल चौक, कोल्हापूर- 416001.

परिशिष्ट-IV-A [नियम 8(6) मधील तसुदी पहा]
खाजगी करार व विक्री करिता जाहीर सूचना

मुथूट होमफिन (इंडिया) लिमिटेड यांच्या प्राधिकृत अधिकार्याने सिक्वियुरिटीयेशन अँड किन्ट्रुक्शन ऑफ फायनॅन्सीअल असेट्स अँड एन्फोर्सेमेंट ऑफ सिक्वियुरिटी इंटररेस्ट अँक्ट, 2002 अंतर्गत, येथे नमूद केलेल्या सुरक्षित मालमत्ताचा ताबा घेतल्याच्या अनुषंगाने, कर्जदारांकडून देय असलेल्या रकमेच्या वसुलीसाठी, खाली वर्णन केल्याप्रमाणे, "जशी आहे जेथे आहे", "जशी आहे जेे काही आहे" आणि "तेथे जे काही आहे" तत्वावर खालील स्वाक्षरीकार यांच्याद्वारे अचल मालमत्ता या ती तय्यात आहे या मालमत्तेच्या खरेदीसाठी सौलंबंद करसम्ये ऑफर मागविण्यात येत आहेत, ज्याचे तपशील खाली दिले आहेत:-

अ. क्र.	कर्जदार/सह-कर्जदार/जामीनदार/कर्ज खाते क्र./शाखा	मागणी सूचना दिनांक व रकम	अचल मालमत्तेचे वर्णन	आर्थिक किंमत	बयाणा रकम ठेव (ईएमडी) (आ. कि. च्या 10%)
1.	दिलीप आण्णास कांबळे/ सिद्धार्थ दिलीप कांबळे/ 009-00900690/ कोल्हापूर	18-ऑगस्ट-2023 / रु. 21,18,364/- रुपये एकवीस लाख अठ्ठा हजार तीनशे चौसठ फक्त.	युनिट क्र. 01, सिद्धळा रॅसिडेन्सी आर.एस. क्र. 387बी, प्लॉट क्र. 109बी, शिवाजी नगर, मु.- गडगुडशिर्गी, कोल्हापूर महाराष्ट्र 416119.	रु. 12,00,000/- रुपये एक लाख चौसठ हजार फक्त.	रु. 1,20,000/- रुपये एक लाख चौसठ हजार फक्त.

1. लिलाव "जशी आहे जेथे आहे" आणि "जशी आहे जेे काही आहे" या तत्वावर आयोजित केला जात आहे.

2. लिलाव विक्रीच्या सप्ताहीनार अटी आणि शर्ती वित्ति निविदा फॉर्ममध्ये समाविष्ट केल्या आहेत, जे वर नमूद केलेल्या प्रादेशिक कार्यालयात उपलब्ध आहेत.

3. "मुथूट होमफिन (इंडिया) लिमिटेड" च्या नावे डिमांड ड्राफ्टद्वारे देय असलेल्या ईएमडीसह वित्ति निविदा फॉर्ममध्ये सौलंबंद बोली/ऑफर सादर करण्याची अंतिम तारीख **21 एप्रिल 2026 रोजी दुपारी 04:00 वाजेपर्यंत** प्रादेशिक कार्यालयात वर नमूद केलेल्या पत्त्यावर आहे. ज्या निविदा पूर्णपणे भरल्या नाहीत किंवा शेवटच्या ताखेनंतर प्राप्त झाल्या आहेत त्या निविदा अर्धेध मालमत्ता जातील आणि त्यानुसार त्या नाकारल्या जातील. ईएमडीकार कोणतेही व्याज दिले जाणार नाही.

4. स्थावर मालमत्तेच्या पाहणीची तारीख **20 एप्रिल 2026 रोजी दुपारी 01:00 ते 03:00** या वेळेत आहे.

5. मालमत्तेसाठी बोली / ऑफर लिलाव उघडण्याची तारीख **22 एप्रिल 2026 रोजी दुपारी 1:00 वाजता** वरील उल्लिखित शाखा कार्यालयाच्या पत्त्यावर प्राधिकृत अधिकारी यांच्याकडून असेल.

6. कोणत्याही थकबाकी असलेल्या वैधानिक सूचना आणि भाग/कर थकबाकी इत्यादींच्या देयकासाठी एमएचआयएल जाबबदार राहणार नाही आणि त्यांची रकम भरण्याची जबाबदारी यासहील लिलाव खरेदीदार यांची असेल. इच्छुक बोलीदारांने मालमत्तेच्या भागच्या मालकी हक्काबाबत स्वतः स्वतंत्र चौकशी करावी आणि त्याबद्दल तपासणी करून स्वतःचे समाधान करावे.

7. सर्वाधिक बोलीदार एमएचआयएल लिमिटेड च्या मान्यतेच्या अधीन असेल. प्राधिकृत अधिकारी यांच्याकडे कोणतेही कारण न देता प्राप्त झालेल्या सर्व ऑफर/बोली स्वीकारण्याचा अधिकार राखून आहे. त्यांचा निर्णय अंतिम आणि बंधनकारक असेल.

8. कर्जदार / जामीनदार यांना सरफेसी कायदा, 2002 अंतर्गत लिलावाच्या ताखेपूर्वी वर नमूद केलेली रकम भरण्यासाठी 15 दिवसांची विक्री सूचना देण्यात येत आहे, तसे न झाल्यास स्थावर मालमत्तेचा लिलाव केला जाईल आणि खर्चिल रकम, जर असेल तर ती व्याज आणि खर्चासह वसूल केली जाईल. जर कर्जदारांने मुथूट होमफिन (इंडिया) लिमिटेडची को देय रकम विक्रीच्या ताखेपूर्वी पूर्णपणे भरली तर लिलाव बालून ठेवला जाईल.

अधिक माहितीसाठी, वरील कार्यालयीन पत्त्यावर प्राधिकृत अधिकार्याशी संपर्क साधा. संपर्क व्यक्ती- **पवन तेली- 94270375873**.
दिनांक: **03 एप्रिल 2026**,
ठिकाण: **कोल्हापूर**

स्वा./- प्राधिकृत अधिकारी,
मुथूट होमफिन (इंडिया) लिमिटेड

 Zensar An  Company	
Zensar Technologies Limited CIN: L72200PN1963PLC012621 Registered Office: Zensar Knowledge Park, Plot No. 4, MIDC, Off Nagar Road, Kharadi, Pune - 411014 Phone: 020-6605 7500 E-mail: investor@zensar.com Website : www.zensar.com	
SPECIAL WINDOW - EASE OF DOING INVESTMENT – SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES	
Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026, dated January 30, 2026, a special window has been opened for lodgment of transfer and dematerialisation (“demat”) of physical securities which were sold/purchased prior to April 01, 2019 . The Special Window has been opened for a period of 1 (one) year from February 05, 2026 to February 04, 2027 and will be applicable in following cases:	
1. Where original share transfer request(s) are not lodged prior to April 1, 2019, and the shareholder is holding original share certificate;	
2. Where original share transfer request(s) were lodged prior to April 01, 2019, and those were rejected/returned/not attended due to deficiency in the documents/process/or otherwise.	
These requests can be re-lodged with the Company's Registrar and Transfer Agent i.e. KFin Technologies Limited, at Tower - B, Plot No 31 and 32, Selenium Building, Financial District, Nanakramguda, Gachibowli, Hyderabad - 500 032.	
Please note that these shares shall be mandatorily credited to the transferee, only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer . These securities shall not be transferred/lien-marked/pledged during the said lock-in period.	
For Zensar Technologies Limited Sd/- Anand Daga Company Secretary	
Place: Pune Date : April 02, 2026	

 बँक ऑफ महाराष्ट्र Bank of Maharashtra भारत सरकार का उद्यम एक परिवार एक बँक		आस्ति वसुली शाखा २ रा मजला, आगरकर हायस्कूल बिल्डींग, सोमवार पेठ, पुणे-४११०११. इंदाफोन : ७०३०९२४०८ ईमेल : brmgr1453@mahabank.bank.in	
दि सिक्युरिटायझेशन अ‍ॅन्ड रिकन्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अ‍ॅन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटररेस्ट अ‍ॅक्ट २००२ आणि त्यासह वाचण्याच्या सिक्युरिटी इंटररेस्ट (एन्फोर्समेंट)रुल्स २००२ मधील रूल ८(६) आणि रूल ९(१) च्या अटीनुसारस्थावर मालमत्तांच्या विक्रीकरिता ई-ऑक्शन विक्री सूचना.		स्थावर मालमत्तांच्या विक्रीकरिता विक्री सूचना	

या ठिकाणी सर्वसाधारण जनतेस आणि विशेषकरून कर्जदार आणि जामीनदारांना सूचना देण्यात येते की, खाली नमूद केलेल्या स्थावर मालमत्ता, ज्या सुरक्षित धनको म्हणजेच बँक ऑफ महाराष्ट्र यांच्याकडे गहाण/बोच्याअंतर्गत आहेत आणि बँक ऑफ महाराष्ट्रचे अधिकृत अधिकारी यांनी सदर मालमत्तांचा **प्रतिकात्मक / प्रत्यक्ष ताबा** घेतला असून, सदर मालमत्तांची **“जसे आहे जेथे आहे”, “जे आहे जसे आहे”** आणि **“तेथे जे आहे”** या तत्वावर, बँक ऑफ महाराष्ट्र (सुरक्षित धनको) यांना खाली नमूद केलेल्या परीक्षामधील कर्जदार व जामीनदार यांच्याकडून येणे असलेली रकम वसूल करण्यासाठी विक्री केली जाणार आहे. कर्जदार आणि जामीनदारांकडून येणे असलेल्या रकमेचा तपशील, स्थावर मालमत्तेचे संक्षिप्त वर्णन आणि त्यावरील माहित असलेला बोजा, ताब्याचा प्रकार, राखीव किंमत, बयाणा रक्कम आणि बोली वाढविण्याची रकम पुढीलप्रमाणे आहे.

अ. क्र.	कर्जदार / जामीनदाराचे नाव	येणे रकम	स्थावर मालमत्तेचे संक्षिप्त वर्णन आणि ताब्याचा प्रकार	राखीव किंमत बयाणा रकम बोली वाढविण्याची रकम
१	कर्जदार : मेसर्स मल्टीअॅम्प इजिनिअर्स प्रायव्हेट लिमिटेड संचालक: अविनाश विनायकराव बंगळे मुखुद सिद्धेश्वर गोसावी विनायक विठ्ठलराव कोवाडकर जामीनदार : अविनाश विनायकराव बंगळे मुखुद सिद्धेश्वर गोसावी विनायक विठ्ठलराव कोवाडकर प्रमिला विनायक कोवाडकर	येणे रकम रु. २,४५,०६,४२९.९१/- (रु. नेन कोटी) पंचेचाळीस लाख सहा हजार चारशे एकोणतीस आणि पैसे एकव्याणव फक्त) अधिक त्यावरील दि. २०/०८/२०२३ पासूनचे करारानुसार होणाऱ्या दराने लागू न केलेले व्याज, तसेच दंडात्मक व्याज, इतर किंमत आणि खर्च, वत वसुली जर असेल तर	मालमत्ता लॉट नं. १ : फ्लॅट नं. इ-५-३०१ चा सर्वसामाईक भाग, ३रा मजला, इ विंग, इ १, शिवसामर रेसिडेन्सी को-अर्बेस हाऊसिंग सोसा. स. नं. १७, हिस्सा नं. ५+६+७+८, स. नं. १७, हिस्सा नं. १+२+३/२ए व स. नं. १७, हिस्सा नं. १+२+३/२बी, गाव वडगांव बु., येथे स्थित, पुणे महानगरपालिका, उप जिल्हा हवेली, जिल्हा पुणे यांच्या हद्दीत, क्षेत्रफळ ७८५ चौ. फू. म्हणजेच चटई क्षेत्रफळ ७३.९२ चौ. मी. बांधकाम क्षेत्रफळ ९१.१३ चौ. मी./९८१ चौ. फू. लगतच्या टेरेसचे क्षेत्रफळ ८८ चौ. फू. म्हणजेच ८.१७ चौ. मी. देण्यात आलेले पार्किंग इ-५-२३, क्षेत्रफळ १६० चौ. फू. म्हणजेच १४.८६ चौ. मी., श्री विनायक विठ्ठलराव कोवाडकर आणि सौ. प्रमिला विनायक कोवाडकर यांच्या मालकीचा. • बोजा : माहित नाही • ताब्याचा प्रकार : प्रतिकात्मक	राखीव : रु. ८६,९८,०००/- (रुपये शहांशी लाख अठ्ठगणव हजार फक्त) बयाणा : रु. ८,६९,८००/- (रुपये आठ लाख एकोणसत्तर हजार आठशे फक्त) बोली वाढ : रु. ५०,०००/- (रुपये पन्नास हजार फक्त)
			मालमत्ता लॉट नं. ३ : जगत जन्नी बंगल्याचा सर्वसामाईक भाग, क्षेत्रफळ ६७.३४ चौ. मी. म्हणजेच ७२४.५७ चौ. फू. जमीनीचे क्षेत्रफळ १०० चौ. मी., स. नं. ६, हिस्सा नं. १७/१/११, सीटीएस नं. ६९४, बानदीप कॉलनी, गाव कवे नगर, कोथरुड येथे, पुणे महानगरपालिका आणि नोंदणीकरण उप जिल्हा तालुका हवेली नं. १३ जिल्हा पुणे यांच्या हद्दीत, श्री. अविनाश विनायक बंगळे यांच्या नावावर • बोजा : माहित नाही • ताब्याचा प्रकार : प्रतिकात्मक	राखीव : रु. १,०१,०२,०००/- (रुपये एक कोटी एक लाख दोन हजार फक्त) बयाणा : रु. १०,१०,२००/- (रुपये दहा लाख दहा हजार दोनशे फक्त) बोली वाढ : रु. ५०,०००/- (रुपये पन्नास हजार फक्त)
			मालमत्ता लॉट नं. ३ : फ्लॅट नं. ३३ चा सर्वसामाईक भाग, बी बिल्डींग,४ था मजला, गणेश प्रसाद अपार्टमेंट, स. नं. १४४, हिस्सा नं. १/३ यावर बांधण्यात आलेली, गाव धायरी येथे, पुणे महानगरपालिका आणि नोंदणीकरण उप जिल्हा तालुका हवेली नं. १ जिल्हा पुणे यांच्या हद्दीत, क्षेत्रफळ ५४५ चौ. फू. म्हणजेच ५०.६५ चौ. मी. आरसीसी बांधकाम, श्री मुकुंद सिधेश्वर गोसावी यांच्या मालकीचा. • बोजा : माहित नाही • ताब्याचा प्रकार : प्रतिकात्मक	राखीव : रु. २१,९५,०००/- (रुपये एकवीस लाख अठ्ठावन्न हजार फक्त) बयाणा : रु. २,१५,८००/- (रुपये दोन लाख पंधरा हजार आठशे फक्त) बोली वाढ : रु. ५०,०००/- (रुपये पन्नास हजार फक्त)
			मालमत्ता लॉट नं. ४ : फ्लॅट नं. २३ चा सर्वसामाईक भाग, ३रा मजला, केतकी बिल्डींग, प्लॉट नं. ३, स. नं. १५, हिस्सा नं. २/१, २/२, २/४, कांडगे पार्क, गाव हिगाणे खुर्द येथे, पुणे महानगरपालिकेच्या हद्दीत आणि उप निबंधक हवेली नं. ९ उप-जिल्हा हवेली जिल्हा पुणे यांच्या अखत्यारित, बांधकाम क्षेत्रफळ ५२.०४ चौ.मी. म्हणजेच ५६० चौ. फू. श्री. विनायक विठ्ठल कोवाडकर यांच्या मालकीचा. • बोजा : माहित नाही • ताब्याचा प्रकार : प्रतिकात्मक	राखीव : रु. २४,९५,०००/- (रुपये दोन लाख पंधरा हजार आठशे फक्त) बयाणा : रु. २,४९,५००/- (रुपये दोन लाख एकोणपन्नास हजार पाचशे फक्त) बोली वाढ : रु. ५०,०००/- (रुपये पन्नास हजार फक्त)

संपर्काचा तपशील : श्री. सुधीर कुलकर्णी, सहाय्यक महाप्रबंधक आणि शाखा प्रमुख, आस्ति वसुली शाखा, पुणे. मो. : ७०३०९२४०७८

अ. क्र.	तपशील	तारीख व वेळ
१	ई- लिलावाची तारीख व वेळ	लॉट नं. १ ते ४ दि. २०/०४/२०२६, स. ११.०० ते दु. ४.०० दरम्यान
२	बयाणा रकमेसहील बोली सादर करण्याची अंतिम तारीख	दि. २०/०४/२०२६, दु. ३.०० पर्यंत
३	मालमत्ता पाहणीची तारीख व वेळ	दि. १०/०४/२०२६ स. १०.०० ते सायं. ५.०० दरम्यान

महत्वाची सूचना : सदर मालत्तेवर संबंधित सोसायटीचा देखभाल खर्च इ. च्या थकबाकीचा दावा असू शकतो. त्यामुळे प्रस्तावकांना सल्ला देण्यात येतो की, विक्रीसाठी ठेवण्यात आलेल्या मालमत्तेवर संबंधित सोसायटीचे काही देणे असल्यास किंवा कोणत्याही सरकारी प्राधिकरणाचे किंवा विल्डरचे काही थकीत देणे असल्यास त्याची खात्री करून घ्यावी. संबंधित मालमत्तेवर अशा कोणत्याही आकारांची थकबाकी असल्यास ती प्रस्तावकांने भरावयाची आहे.

टीप : १) **बँकेकडे कोणत्याही माहित नसलेल्या बोजासहील सदर मालमत्तांचा ताबा आहे.** तरीही सदर मालत्तेवर संबंधित सोसायटी / सरकारी/ स्थानिक प्राधिकरणासंदर्भातील देखभाल इ. च्या थकबाकीचा दावा असू शकतो. त्यामुळे प्रस्तावकांना सल्ला देण्यात येतो की, विक्रीसाठी ठेवण्यात आलेल्या मालमत्तेवर संबंधित सोसायटीचे /प्राधिकरणाचे / विल्डरचे काही देणे /आकार / बोजा असल्यास त्याची खात्री करून घ्यावी. संबंधित मालमत्तेवर अशा कोणत्याही आकारांची थकबाकी असल्यास ती प्रस्तावकांने भरावयाची आहे.

२) सदर ई-ऑक्शन **PSB Alliance** मार्फत करण्यात येईल. त्यासाठी प्रस्तावकांनी **“https://baanknet.com”** या वेबसाईटवर लॉग इन करून स्वतः नोंदणी (Register) करून घ्यावी. **कृप्या नोंद घ्यावी की, केवायसी कागदपत्रांची पडताळणी करण्यासाठी कमीत कमी २-३ दिवसांचा कालावधी लागतो.** त्यामुळे प्रस्तावकांना सल्ला देण्यात येतो की, त्यांनी शेवटच्या क्षणाची चिंता / घाई-गडबड टाळण्यासाठी काही दिवस अलीकडेच नोंदणी करून केवायसी कागदपत्रे अपलोड करावीत. रजिस्ट्रेशन संदर्भातील शंकांसाठी ८२९१२२०२२०, **support.BAANKNET@psballiance.com** वर संपर्क साधावा.

विक्रीचा अटी व शर्तींसाठी बँकेच्या वेबसाईटवरील लिंक **“https://www.bankofmaharashtra.in/properties_for_sale.asp”** पहावी.

दिनांक : ०२/०४/२०२६ ठिकाण : पुणे	सदर नोटीस ही प्रादेशिक भाषेमध्ये सुद्धा प्रसिद्ध करण्यात येते. कोणत्याही प्रकारच्या स्पष्टीकरणासाठी मूळ इंग्रजी नोटीस ग्राह्य धरली जाईल.
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महात्मा फुले नवनीकरणीय ऊर्जा व पायाभूत प्रौद्योगिकी मर्यादित

(म.फु.मा.वि.म. चौ उपकंपनी, महाराष्ट्र शासनाचा उपक्रम)

महाप्रति कंपनीमध्ये विविध संपांगताील पदे करारतत्वावर भरण्याबाबत प्रसिद्ध करण्यात आलेल्या जाहिरातीला मुदतवाढ देण्याबाबत

महाप्रति कंपनीसाठी करारतत्वावर पदे भरण्याकरिता लोकसत्ता व इंडियन एक्सप्रेस या वर्तमानपत्रात तसेच महाप्रतिच्या संकेतस्थळावर तपशीलवार जाहिरात दि. १३/०३/२०२६ रोजी प्रसिद्ध करण्यात आली होती. त्यानुसार अर्जदारांकडून अर्ज स्वीकारण्याचा अंतिम दि.३१/०३/२०२६ होती.

अ.क्र.	पदनाम	पदसंख्या
१	मुख्य महायवस्थापक (Corporate Affairs)	०१
२	उपमहायवस्थापक (वित्त व लेखा)	०१
३	सहाय्यक कंपनी सचिव	०१
४	व्यवस्थापक (ESG-Business Development)	०१
५	लेखा सहाय्यक	०२
पुणे कार्यालय		
६	उपअभियंता (RE Cum IT), पुणे कार्यालय	०१
७	व्यवस्थापक (Renewable Energy/Project)	०१
८	सहाय्यक अभियंता ((RE), पुणे कार्यालय	०१

वरीलप्रमाणे प्रसिद्ध करण्यात आलेल्या जाहिरातीस अनुसरून अर्ज करण्यासाठी दि.१५/०४/२०२६ पर्यंत मुदतवाढ देण्यात येत आहे. तरी इच्छुक उमेदवारांनी <https://forms.gle/gDpaDNCaLdLbXvU9> या लिंकर आर्नलाईन अर्ज सादर करावेत. अर्ज करण्याची शेवटची मुदत दि. १५/०४/२०२६ संध्याकाळी ५.३० वाजेपर्यंत राहिल. आर्नलाईन अर्ज सादर करण्यास तांत्रिक अडचण असल्यास dgm.admin@mahapreit.in या ई-मेलवर अर्ज सादर करावेत. तसेच सदर जाहिरातीच्या अटी व शर्ती, वयोमर्यादा, शैक्षणिक अर्हता व अनुभव यांमधे कोणत्याही प्रकारचा बदल करण्यात आलेला नाही. अधिक माहितीकरिता कृपया <https://mahapreit.in> या संकेतस्थळावर भेट द्यावी.

कार्यकारी संचालक (प्रशासन) महाप्रति

शेड्यूल १ नमुना - अ - सार्वजनिक उद्घोषणा भारतीय विदाळखोरी आणि नादारी मंडळ (एरिछक निरवानिर प्रक्रिया) नियमावली २०१७ मधील नियम १४ अन्वये करावयाची उद्घोषणा	
१	कंपनीचे नाव
२	कंपनी स्थापन केल्याचे दिनांक
३	कंपनीचे नोंदणी करणाऱ्या संस्थेचे नाव
४	कंपनी नोंदणी क्रमांक
५	कंपनीचे नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (असल्यास) यांचे पत्ता
६	कंपनीचे एरिछक निरवानिर प्रक्रिया प्रारंभ झाल्याचा दिनांक
७	निरावकाचे नाव, पत्ता, दुरुध्वनी क्रमांक, ई-मेल आणि नोंदणी क्रमांक
८	दावे दाखल करण्याची अंतिम तारीख
९	कंपनीचे नाव
१०	कंपनी स्थापन केल्याचे दिनांक
११	कंपनीचे नोंदणी करणाऱ्या संस्थेचे नाव
१२	कंपनी नोंदणी क्रमांक
१३	कंपनीचे नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (असल्यास) यांचे पत्ता
१४	कंपनीचे एरिछक निरवानिर प्रक्रिया प्रारंभ झाल्याचा दिनांक
१५	निरावकाचे नाव, पत्ता, दुरुध्वनी क्रमांक, ई-मेल आणि नोंदणी क्रमांक
१६	दावे दाखल करण्याची अंतिम तारीख

या पत्राद्वारे जाहीर सूचना/सार्वजनिक उद्घोषणा करण्यात येते कि, दिनांक ३० मार्च २०२६ या दिवसापासून **ईएसरोबोटिक्स प्रायव्हेट लिमिटेड** यांची निरवानिर प्रक्रिया प्रारंभ झाली आहे.

ईएसरोबोटिक्स प्रायव्हेट लिमिटेड यांच्या भागधारकांचे (Stakeholders) काही दावे असल्यास वरील तक्त्या क्रमांक. ७ मध्ये नमूद केलेल्या निरावकाशी दिनांक २९ एप्रिल २०२६ पूर्वी किंवा त्या दिनांकापर्यंत संपर्क साधून दावा व दाव्याची पृष्टी करणारा पुरावा सादर करावा, असे आवाहन करण्यात येते आहे.

आर्थिक वितीय गणकचर्चांनी (कानयान्शियल क्रेडिटर्) त्यांच्या येण्याबाबतीचा पुरावा केवळ इलेक्ट्रोनिक पुरा्या वापरूनच सादर करावा. इतर भागधारकांनी (Stakeholders) आपले दावे इथावी सक्षम पुराव्यासह वरील उल्लेखित “पत्रव्यवहार व कार्यालयीन पत्राचार” वैयक्तिक येऊन, टपाल किंवा इलेक्ट्रोनिक पुरा्या वापरून सादर करावे.

खोटे दावे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंडास पात्र ठरेल.

दिनांक : ३ एप्रिल २०२६
ठिकाण: पुणे

संस्था
मंडार श्रीकांत वाघ
निराकर (Liquidator)
IBBMIPA-002/IP-N00450/2017 -2018/ 11276
AA2/11276/02/311226/204052
नोंदणी घेवता 31/12/2026 पर्यंत

सूचना - वरील जाहीर सूचना/सार्वजनिक उद्घोषणा हि मूळ इंग्रजी सूक्नेचे स्वर मधील भाषांतर आहे. संदर्भ स्पष्टीकरणासाठी व इतर कायदेशीर बाबीकरिता मूळ इंग्रजी नोटीस ग्राह्य घण्यात येेल.



महानिर्मिती
महान्म रान्म रान्म निर्मिती करन्म मर्यादित

ई-निविदा सूचना

वायू विद्युत केंद्र, उरण येथे खालील कामांच्या पुर्वता / कामांसाठी अनुमती व प्रतिष्ठित उत्पादक/पुर्वतादार/ कंत्राटदारांकडून ई-निविदा मागवल्या जात आहेत:

ई-निविदा	वर्णन	अंदाजित खर्च / ई.एम.डी (रु.)	विक्री कालावधी	भरण्याची अंतिम तारीख (११.०० तासांपर्यंत)
शुद्धिपत्र ई-निविदा ३००००६७०५०	वायू विद्युत केंद्र, उरण येथील बी१-बी२ बॉयलर क्षेत्रासाठी नवीन २-टन क्षमतेच्या विद्युतचलित होइस्टची उभारणी आणि कार्यान्वयनाचे काम करणेबाबत.	४८.५० लक्ष ५२,०००/-	०३.०४.२०२६ ते १०.०४.२०२६	११.०४.२०२६
ई-निविदा ३००००६७३७१	वायू विद्युत केंद्र, उरण येथे B1 WHR बॉयलर (MR12017) साठी LP इन्हेपोरेटर हेडर बसवण्याचे काम करणेबाबत.	१८९.२७ लक्ष १९२,७७०/-	०३.०४.२०२६ ते १०.०४.२०२६	११.०४.२०२६

सर्व निविदांसाठी निविदा किंमत रु. ११८०/- निविदा खर्च आणि ई.एम.डी. केवळ ऑनलाईन भरणे.
 आमच्या वेबसाइटवर दिनांक ०३.०४.२०२६ पासून विक्रीसाठी निविदा उपलब्ध आहेत किंवा अधिक तपशीलासाठी कृपया आमच्या वेबसाइटवर भेट द्या <https://eprocurement.mahagenco.in>
 संपर्क तपशील :- EE (P&C) - 91-91767007841
 विक्रेत्यांना विनंती कि ई-निविदेसाठी फर्म नोंदणी करून घ्यावी.
 कृपया आमच्या वेबसाइटवर लॉगइन करा <https://eprocurement.mahagenco.in>

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Chief Engineers
GTPS Uran

सर्व निविदांसाठी निविदा किंमत रु. ११८०/- निविदा खर्च आणि ई.एम.डी. केवळ ऑनलाइन भरणे. आमच्या वेबसाइटवर भेट घा **०**